

ITEM NO.501

COURT NO.1

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal Nos.9486-9487/2019

CENTRAL ORGANISATION FOR RAILWAY ELECTRIFICATION

Appellant(s)

VERSUS

M/S ECI SPIC SMO MCML (JV) A JOINT VENTURE COMPANY

Respondent(s)

(With IA No.124104/2023 - INTERVENTION APPLICATION, IA No.192963/2024 - INTERVENTION APPLICATION, IA No.167913/2024 - INTERVENTION APPLICATION, IA No.129202/2023 - INTERVENTION APPLICATION and IA No.189627/2024 - INTERVENTION/IMPLEADMENT)

WITH S.L.P.(C) No.15936/2020 (XIV)

(With IA No.134969/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

S.L.P.(C) No.6125/2021 (IV-A)

S.L.P.(C) No.9462/2022 (IV-A)

(With IA No.114639/2022 - APPLICATION FOR PERMISSION, IA No.75755/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.184011/2023 - INTERVENTION APPLICATION, IA No.129212/2023 - INTERVENTION APPLICATION, IA No.128075/2023 - INTERVENTION APPLICATION, IA No.124089/2023 - INTERVENTION APPLICATION, IA No.108256/2023 - INTERVENTION APPLICATION, IA No.185828/2022 - INTERVENTION APPLICATION, IA No.63863/2024 - INTERVENTION APPLICATION, IA No.240734/2023 - INTERVENTION APPLICATION and IA No.75756/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

S.L.P.(C) No.21131/2023 (XIV)

(With I.R. and IA No.192976/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Diary No.7086/2024 (XV)

(With IA No.41786/2024-CONDONATION OF DELAY IN FILING and IA No.41789/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.41790/2024-EXEMPTION FROM FILING O.T. and IA No.41788/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/ FACTS/ ANNEXURES)

Diary No.13670/2024 (XVII)

(With IA No.89448/2024-CONDONATION OF DELAY IN FILING and IA No.89451/2024-EXEMPTION FROM FILING O.T.)

Date : 30-08-2024 These matters were called on for hearing today.

CORAM :

**HON'BLE THE CHIEF JUSTICE
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HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA**

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**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Arguments concluded.
- 2 Judgment reserved.

(CHETAN KUMAR)
A.R. - cum - P.S.

(POOJA SHARMA)
Court Master